SHRI PRAMOD MAHAJAN Sir. the Department levies Rs. 330 as rental charges on telephones. Now, the Department asks for security deposits without interest; the Department asks for installation charges and the Department asks for per-call charges. Then, what an these rental charges for? And, under the new policy, if I purchase my own instrument, will I be exempt, as a customer, from the monthly rental charges? So, I would like to know what the rationale is behind imposing rental charges when I am paying the rent

SHRI P. V. RANGAYYA NAIDU The installation charges are one time charges. They are charged only at the time of installation of me telephone as financial cost of telephone wiring and other things. The security deposit is initially to register the demand and subsequently it is kept as deposit against payment of bills in future so that, if the subscriber fails to pay, me security deposit can be forfeited. The rental charges are not purely rental, but they are also giving 150 calls free during a period of two

months

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SHRI PRAMOD MAHAJAN: They are not free. If they are against my rental charges, then do not call them free charges. You are charging me for them. You are charging Rs. 330 for my calls. If it is not rent; then you are charging for all my calls. They are not free calls. If you call. free calls, then give me free. (Interruptions).

MR. CHAIRMAN: Please listen.

SHRI PRAMOD MAHAJAN: Sir. then should be a hot-line between the Minister and the Official Gallery.

SHRI P. V. RANGAYYA NAIDU: Sir. the rental includes 150 free calls. 150 free calls is a component of the rental.

SHRI PRAMOD MAHAJAN: What is the other component other than the 150 calls. What is the other component for which you are charging? I should know that as a customer. (IntemptionsX

SHRI P. V. RANGAYYA NAIDU: It is there from the beginning. I can give the philosophy or the reason behind the rental charges. (Interruptons). On an average every telepohne line given costs Rs. 40,000 to the Government So, the rental is a part of . . .

SHRI PRAMOD MAHAJAN: Then you say installation charge of my telephone connection is Rs. 40,000. You cannot call it a rental charge.

to Questions

SHRI P. V. RANGAYYA NAIDU: O. K. We will change the nomenclature.

SHRI PRAMOD MAHAJAN: Sir, this is a solemn promise, because we have filed a case in the court against the Department on this point These rental charges are a fraud. You are not giving any service against these rental charges. So, no rental charges should be taken from the customers. Charge of Rs. 330 against 150 free call is a fraud on the customer. The Department is collecting this amount for nothing. For the rest of the services we are paying at every point

SHRI SUNDER SINGH BHANDARI: It is a question of scrapping the whole amount

MR, CHAIRMAN: Do you want to answer? Fortunately, you have the Minister in charge before you.

SHRI P. V. RANGAYYA NAIDU: As the member has said, the matter is pending in the court; let us await the judgment.

SHRI S.S. AHLUWALIA: Sir. Pramod has been ringing the wrong number. He is not the Minister.

Setting up of Fifth Pay Commission

504 SHRI KRISHAN LAL SHARMA SHRI GOVINDRAO ADIK

Will the Minister of FINANCE be pleased to

- (a) Whether it is a fact that the Union Gevenment has announced the setting up of the Fifth Pay Commission for the Central Government employees and its pensioners;
- (b) if so, the details thereof indicating the names of its Chairman and Members and its terms of reference; and
- (c) by when the commission is likely to submit its report and recommendations to Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) Yes Sir.

Oral Answers

- (b) The composition and terms of reference of the Film Fay Commiuion are contained in Department of Expenditure Resolution No. 5(12)EJJJ/93 dated 9th April, 1994. copies of which an available in the Library of the Parliament House.
- (c) The Pay Commission is required to sub-mit its recommendations as soon as feasible.

SHRI GOVINDRAO ADIK: Sir. I am on a point of, order.

MR CHAIRMAN: No point of order. Please ask your supplementary.

SHRI GOVINDRAO ADIK: Then. Sir. on a point of information . . .

MR CHAIRMAN : Are you asking your question, or . . .

SHRI GOVINDRAO ADIK: Sir. I am not able to ask supplementaries on the answer given by the hon. Minister for the simple reason mat he has said that the copies of the Resolution are available in the Library of the Parliament House.

श्रीमधी श्रूपाल स्वयाज : वक्त देने का यह में कोई रुरीया है कि राष्ट्रवेदी में करूर देखिये।

Sir, this is no way.

SHRI GOVINDRAO ADIK: That means I have to go to the Library to read the Resolution and then come back to ask the supplementary.

SHRI GURUDAS DAS GUPTA: Mr. Chairman. Sir, is this the way the Minister should answer « question?

SHRI GOVINDRAO ADIK. For this. Sir. I have to go to the Library and read it

SHRIKANT RAMCHANDRA JICHKAR: Sir. please give him time to go to the Library. (Intemiptions)

The question was actually asked on the floor of the House by Shri Govind Adik.

MR CHAIRMAN: Now. I am sure the Minister can give the substance of that It is in the Library. But you can give what the composition is. (Interruptions) Please do sit down. The Minister has said that the record is in the Lib-rary. But I don't think there is any harm in giv-ing the composition of this. (Interruptions).

SHRI GURUDAS DAS GUPTA: Let the question be postponed. Sir.

MR CHAIRMAN The Minister is answering.

SHRIMATI SUSHMA SWARAJ: He says that you can go to the Library . . . (Inter-ruptions).

SHRI DINESHBHAI TRIVEDI: Sir. the answer is for the people of this country and not only for the individual member. (Inter-ruptions).

MR CHAIRMAN: The Minister is going to answer.

SHRI M. V. CHANDRASHEKHAR MURTHY: Sir, the Government has already decided to set up the Fifth Pay Commission and a copy of the Resolution by the Department of Expenditure is already provided in the Library for the Members' use. And also. Sir. . .

AN HON. MEMBER: What is this?

SHRI V. CHANDRASHEKHAR M. MURTHY: about the constitution of the Commission, I would like to say that the Chairman of the Commission is Mr. Justice S. R. Pandiyan; Prof. Suresh Tendulkar-Member, and Member-Secretary is Mr. M. K Kaw.

MR CHAIRMAN: your Please ask supplementary.

AN HON. MEMBER: Let the question be postponed Sir.

DR MURLI MANOHAR JOSHI: Sir. if we want to know this, if at 10 o'clock on a particular day, the Minister says that this is placed in the Library, this is something very serious. . .

MR CHAIRMAN: Now he has given the answer.

DR. MURU MANOHAR JOSHI: It cannot be, Sir. . .

MR CHAIRMAN: The Minister is now giv-ing the answer. What AM composition is, who the Chairman is, he has given that answer. (Interruptions).

SHRI M. V. CHANDRASHEKHAR MURTHY: Sir if you kindly permit me. . . (*Interruptions*).

MR CHAIRMAN: There is no harm in the Minuter reporting a fact mat it is in me Library. (*Interruptions*), if you want to add further, you can add. (*Interruptions*) Please listen to him.

SHRI GOVINDRAO ADIK: Sir. I am asking a supplementary.

MR CHAIRMAN: The Minister is answer-ing your question.

SHRI M. V. CHANDRASHEKHAR MURTHY: Sir, if you kindly permit me (*Interruptions*). . . I am prepared to lay a copy of the Notification on the Table of the House.

MR CHAIRMAN: Yes, please. You may. Please ask your supplementary. (*Intaruptions*).

हो एक. एक. शक्क्यावासिका: समापति जी, यह बहुत हुर्माय हो बात है। जो की सवास सदन में आता है यह किन्दी कास सदस्य का सवास नहीं होता, वह पूरे सदन का संबास होता है। मंत्री जी का ऐसा चलान देना कि त्याहरूरी में जवान पढ़ तों, वह बहुत गलत है।

SHRI AJIT P. K JOGI:. . this goes against the House, and you have ruled that such answers would not be accepted. (*Interrup-tions*).

MR CHAIRMAN: Please ask the supplementary.

SHRI GOVINDRAO ADIK: Sir. I would like to know from the Minister whether this Fifth Pay Commission has been allotted office premises which are adequate enough to carry on their work efficiently and whether the Government proposes to appoint a Member representing the trade unions and staff associations. This is my first . . .

MR CHAIRMAN: Supplementary.

SHRI GOVINDRAO ADIK:. . . Suoolementary.

SHRI M. V. CHANDRASHEKHAR MURTHY: Sir, about the accommodation of this Fifth Pay Commission and the con-solidated expenses; it is being worked out in the Department And regarding the Labour rep-lesentative in the Comunusicm. the staff side has demanded that them should be a Labour rep-resentative in the Pay Commission. Sir, it is not possible to represent every interest in the Com-mission and, therefore, no Labour representa-tive has been included so far in the Committee.

SHRI GOVINDRAO ADIK: Sir. my second supplementary is this. While giving reply to part (c) of the question, it is said that the Commission is asked to submit its recommendations as soon as feasible. Sir, it is very difficult to understand what is meant by "as soon as feasible". But before that, I would like to know from the hon. Minister whether mis Pay Commission has been given any power to announce the interim relief because we do not know when this commission is going to submit its report But at least some interim relief can be granted. I want to know whether this Commission is given power to announce the interim relief.

Secondly, I would also like to know whether the Commission has been advised to find out ways to remove anomalies which are already mere in the existing pay scales.

SHRI M. V. CHANDRASHEKHAR MURTHY: Sir, as you are aware, the Pay Commission is a high-powered body, and it is not customary for the Government to direct the Commissions by fixing any time limit Even in earlier cases also, we did not fix any time limit but the Government has made a request to the Commission to expedite its report

SHRI PRAMOD MAHAJAN: What about die interim relief? He asked about the interim relief. Government should say 'yes' or 'no'. They are evacing the written answer and also the supplementary question now.

SHRI M. V. CHANDRASHEKHAR MURTHY:The Central Government have already decided for payment of Rs. 100 per month to all the Government employees and

for merger of dearness allowance with pay to the extent of 20 per cent for calculating death-cumretirement gratuity.

की बोडम्बद सकीय : सभावति महोदय, जिस तरह से हमारी सार्विक सवस्था को कई कास्ट इकोनोमी के साथ रिकारकार्यक्रम के नाम पर जोड़ा का रहा है और महंगाई दिन-प्रति-दिन बढ़ रही है, पहले भी बढ़ रही थे और तब भी बढ़ रही है, इसके रिगर, शाक्षमक था कि ये कमिशन बैठे और इस स्थिति को रिज्यू करने के बाद वह रिपोर्ट दें कि किस तरह से सरकारी कर्म चरियों की रानक्ष्मह में बढ़ोत्तरी है। सेंटल गवर्नमेंट की का किम्मेशरी है कि वह शार्थिक नीति ठीक करे इस रिका में इनफलेकन को कंट्रोस करने की भी विम्मेशारी उनकी है। सरकारी कर्मचारियों के लिए यह वे कमिशन बैठा है और बढ़ती हुई महराई और हालात को बेचले हुए उसकी रिपोर्ट आएगी और सरकार उसको मान लेगी। इंटेरिम रिलीफ के बारे में बात की गई है, सेकिन ओ स्टेट गर्बनमेंट्स के इम्पलाइज़ हैं, कृतिवर्सिटीय और कारोज के इम्प्यलाइज़ है, शाटोनोमस-बाँदीय के इम्परतङ्क हैं, म्यूनिसियेक्षिटीय के कर्मकरी हैं, उनकी क्रमत भी उसी तरह से हो रही है जैसे सेंट्रल गवर्नमेंट इम्प्रसाहज की हो रही है। यह सब उसी क्षारण से हो रहा है जिन कारणें से ये कमिश्चन बैठाय गया है। मैं यह जानना चाहता है कि क्या सेंटल गवर्नमेन्ट यह भी जिम्मेदारी लेगी कि ये कमिशन की रिपोर्ट के उतने के बाद जो सङ्गतिक्तें सेंट्रक गवर्नमेंट इम्पलाइव को मिलेंगी उसी तरह से संहितवर्ते कारपेरेट बाँडीज, कारपोरेशन, म्बुनिसियेलीटीक और पंचावतों के कर्मचारियों को भी मिलें ? क्या सेंट्रल गवर्नमेंट इस रिपोर्ट को ठमाम यूनीवर्सिटीय, कालवेज और आटोन्हेमस गाँडीय के कर्मचारियों के किए सागू करवाने में सक्षापका करेगी।

تری عمد میم استعبایی مبود کے مجس طرح مع بارى ارتفك اوستماك بان كاسكانانى بمصابعة لرلائزيشن كحانام يرجورا جارباب اورمنگائي دن يرتي دن براء ري بي بيد ما پرسور یی خی اوراب جی پرسور ی ہے۔ ا*س کے بیے*اوشیک متاک_{ہ سے}کیش <u>سمٹ</u>ے اوراس استنم کو رواد کرنے کے بوروہ دائیہ د عد کس طرح سے مرکاری کرمیاروں کی تخیاہ

می برهموتری ہو۔ سنول مورننٹ کی یہ دسمان يعدكروه أدمتيك يتى الشك كرياد الغليثي کو کودلول کرنے کی عی ان کی وقر واری ہے پیمانی *کرمجادیوں مح*ہے یہ ہے کمیشن بھا ہے لیر برمتی مولی مبرکان اورمالات کو د کیفتے ہے اس کی موریث کستے گی اورمرکار اس کو ان ہے گی۔ انوم رہیف کے بارے میں بات ك مى ب يكن جواستيد كورندف كالبيائر مب ۔ بونیورمٹیز اورسائج کے امیلائز ہیں ۔ ا و نامس باجیزیے امیلائزیں۔ میونیلان کے کرمجادی میںان کی مالت مجی اسی طرح سے موری ہے۔ جیسے منزل گورنمندہ المبواز کی مود می ہے۔ یہ سب اس کادن سے مور با ہے جن کارنوں سے بے کمیٹن مٹھایا گیا ہے میں یہ جانتا جاہتا ہو*ں کہ کیا سنٹرل گورنمند*ہ یہ می زمر داری سے گی کریے کیشن کی دورہ مے آنے مے بعد حوسہونیں گورخنٹ امیلائز مو ملیں گی۔ اس طرح سے سرلتیں کاربوریٹ مادُّ مز . كاربوريشنس . ميوسبليزادرنجاميت ممر محا*ر دون کو جی ملیں کما سٹال محود نمنٹ* ہی دورس كوتام يونردسير كالبج اودآفونامق باڈیزے کرمجاریوں سے نے لاگو کروائے

يسسبانتاكريدي

SHRI M. V. CHANDRASHEKHAR MURTHY: With regard to the employees of the

^{†{]} Transliteration in Arabic Script.

State Cavemments, it is for the State Governments to look after the constitution of the Pay Commissions The Government has already decided about the terms of reference and the Government does not propose to amend the terms of reference any further for this 5th Pay Commission.

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श्री जगहील राजाह जाजूर: सम्माति महेदय, इंटीरेंग रिलीक सी बात पूर्वी यी सेंटल गवर्नमेंट के रवेचे भी कर जगहीं नहीं कि सेंटल गवर्नमेंट कितना इंटीरेंग रिक्कि देने की केजन कर रही है ? स्टेट गवर्नमेंट्स को कह दिख (कावचान) श्री.ए. मर्ज करेंगे या नहीं करेंगे, लायने चेंटल गवर्नमेंट इम्प्रकाहण के किए इंटीरेंग रिकीक देने के लिए क्या सेवा है ?

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Before the Pay Commission was set up, there were extensive discussions with the employees in the JCM and it was agreed that interim relief should be sanctioned at the rate of Rs. 100 per month to all Central Government employees. It was also agreed that there should be a merger of DA with pay to the extent of 20 per cent for calculation of death-cum-retirement gratuity, and it is not our intention to offer anything further.

SHRI JAGDISH PRASAD' MATHUR From which date is it going to be effective?

SHRI MANMOHAN SINGH: It has already been implemented with effect from 16th of September, 1993.

SHRI NILOTPAL BASU: Since the recommendations of the Pay Commission would have a bearing on the State Governments, insofar as the demands that would be raised by the employees of the State Governments and other State-level bodies are concerned, what is the rationale behind the Government not extending monetary support to the State Governments to fulfil the demands of their employees?

SHRI MANMOHAN SINGH: Mr. Chairman, Sir, before the setting up of the Pay Commission, through the mechanism of the National Development Council, the Central Government tried its very best to get the State Governments agree. But I am sorry to say that some of the State Governments refused to play ball and that is why the Central Government had to appoint a Pay Commission of its own.

3-27 RSS/95

MR CHAIRMAN: Question Hour is over.

WRTTTEN ANSWERS TO QUESTIONS

Electonic Newt Gathering Uait of Doordanhaa

*505. SHRIMATI ILA PANDA: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether Government propose to work out modalities for Electronic News-Gathering unit of Doordarshan to work in close collaboration with the State Governments so that the credit is given to materials fed by the State Governments; and
- (b) whether Government also propose to increase Electronic News Gathering (ENG) units of Doordarshan in Orissa for more comprehensive coverage, in view of the fact that the commissioning of Satellite link regional service is reaching more than 87 per cent of the population in the State?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K, P. SINGH DEO): (a) The Doordarshan Kendras in different states already maintain close liaison with the state governments

(b) Yes, Sir.

Restructuring of Department of Telecommunications

* 506. SHRI ANANT RAM JAISWAL : SHRIMATI CHANDRIKA ABHINANDAN JAIN:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Government have since taken a decision to restructure the department of Telecommunications;
- (b) if so, whether any policy decision has also been taken by Government in this regard; and
 - (c) if so, what are the details thereof?